

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 181/2025/EZ

IN THE MATTER OF:-

Manoranjan Kalas and others... ..Applicant.

-Vrs.-

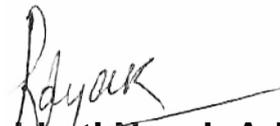
Union of India and others Respondents

FILING INDEX

S. No.	Particulars
1	Counter affidavit on behalf of the respondent no. 7

Filed By

Filed On:- 06.12.2025



**Prabhati Nayak Adv
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COUNTER AFFIDAVIT FILED BY RESPONDENT NO 7.

ADVOCATE FOR THE RESPONDENT PRABHATI NAYAK

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Manoranjan Kalas and others ...Applicant.

-Vrs.-

Union of India and others.Respondents.

COUNTER AFFIDAVIT FILED BY RESPONDENT NO 7.

1. I, Amrit Ruturaj, aged about 33 years, S/O. Raj Kishore Sastri, at present working as Collector & District Magistrate, Khordha, At/PO/Dist. Khordha, do hereby solemnly affirm and state as follows: -
2. That, I am working as above and have been arrayed as Respondent No.7 in the aforesaid Original Application. I have gone through the Original Application, relevant records and understood the contents thereof. I am well acquainted with the facts of the case and competent to swear this affidavit in my official capacity.
3. That the applicant has filed the aforesaid application under Section 18 (1) read with Sections 14 (1), 15 and 17 of the National Green Tribunal Act, 2010 praying therein for a



Amrit Ruturaj

directions to the Respondents to revoke the Environmental Clearance issued vide No. EC21B001OR180113 dated 19.11.2021 in favour of Duburi New Building Stone Mines, Nijigada Tapanga, Respondent No.10 by the State Environment Impact Assessment Authority(SEIAA) and has further prayed to impose environmental compensation on Respondent No.11 for illegal mining and violation of EC conditions.

4. That at the very outset the Respondent denies all the allegations and contentions raised by the Applicant in the Original Application under reply in toto except the facts statement which are germinating from the records below. Thus, unless the contentions raised by the Applicant are specifically admitted by the answering respondent the same may be treated as denied and traversed.
5. That, vide order dated 25.09.2025 passed in Original Application No. 181/2025/EZ, the Hon'ble NGT has directed as follows.

"9. Notices are ordered to be served on respondents no. 9 to 11 through the Collector & District Magistrate, Khurda, Odisha and for this purpose notices issued to respondents no. 9 to 11 may be sent to the Collector & District

Amit Kumar



Magistrate, Khurda, Odisha by E-mail for getting service of the same effected on respondents no. 9 to 11 and sending his report in this regard within ten days.

10. Responses by respondents no. 1 to 11 may be filed within one month.

11. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Collector & District Magistrate, Khurda, Odisha, Odisha State Pollution Control Board, Deputy Director of Mines, Khurda and SEIAA, Odisha and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Collector & District Magistrate, Khurda, Odisha will be the nodal agency for coordination and compliance”.

6. That, inspite of above order, no notice issued to the Respondent No. 9 to 11 has been received in this office for service of the same. However, in order to comply the order of the Hon'ble Tribunal, a formal notice along with copy of Original Application and order dtd.25.09.2025 of the Hon'ble



Amrit Rautray

Tribunal passed in the above O.A has already been served upon the Respondent Nos. 9 through e-mail vide Notice No. 2085 dtd.18.11.2025 and similar notice has also been served upon the Respondent No. 10 & 11 by hand vide Notice No. 2086 dtd.18.11.2025 under proper acknowledgement.

7. That, in further compliance to the above direction of the Hon'ble National Green Tribunal, the Sub-Collector & Sub-Divisional Magistrate, Khordha was nominated by this deponent to visit the site in question along with the Committee members and to submit joint inspection report with regard to the allegations made in the captioned Original Application within a week vide this office letter No. 18919 dtd.24.10.2025.

The copy of letter No. 18919 dtd.24.10.2025 is annexed herewith as Annexure-A-7.

8. That, in pursuance of the direction of the Hon'ble NGT, the Committee comprising of the Sub-Collector & S.D.M, Khordha, Deputy Director of Mines, Khordha, Sr. Env. Scientist & Regional Officer, Odisha, State Pollution Control Board, Bhubaneswar, Environmental Scientist, SEIAA, Odisha, Bhubaneswar, Tahasildar, Khordha, Mining Officer,



Anmit Rautaraj

Khordha and ASO, Jatni, representative of Shree Jagannath Temple Administration, Puri visited the spot and enquired into the matter around 11 A.M on 30.10.2025. During the inspection, the Applicant Manoranjan Kalas and other village gentries of the nearby village-Malipada were present at the site. After conducting inquiry, the Sub-Collector & S.D.M, Khordha has submitted the report of the Committee vide his letter No. 9554 dtd.20.11.2025.

True copy of Committee report is annexed herewith as

Annexure-B-7.

PARAWISE REPLY

9. That, in reply to the averment made in Paragraph No. 1 to 2 of the Original Application, this deponent has no comments to offer in this regard.
10. That, in reply to the averment made in Paragraph Nos. 3 & 4.1 of the Original Application, it is submitted that the site was visited by the team on 30.10.2025 and during visit it has been found that the alleged quarry i.e. Duburi New Building Stone Quarry, Nijigada, Tapanga has been stretched over an area of Ac 6.720 dec or 2.72 ha at Village- Nijigada Tapanga of Tahasil Khordha under Khordha District. The individual

Amrit Rautaray



E.C in respect to the above quarry has been issued by the State Environment Impact Assessment Authority (SEIAA), Bhubaneswar in favour of Sri Sukant Kumar Biswal, Respondent No. 11, vide EC Identification No. EC21B001OR180113 dated 19.11.2021 for excavation of stone measuring 5055 cum per annum and 25275 cum in 5 years lease period. On verification of the Keyhole Markup Language (KML) file and Google Earth map it is found that the Duburi New Building Stone Quarry was operational prior to the year 2010-11 by different leaseholders. It is now being operated by Sri Sukant Kumar Biswal, Respondent No. 11, the current lessee bidder. The nearest village habitation is located more than 1 K.M away from Duburi New Building Stone Quarry, Nijigada, Tapanga. During the joint visit, it has been observed that most of the area closer to the quarry has not been cultivated for the last 5 to 6 years, as reported by the local villagers present during the visit. Furthermore, the nearest actively cultivated area is more than 200 meters away, with cropping occurring primarily during the monsoon season. The joint committee did not observe any degradation of soil fertility or damage to the crops due to mining activity.



Amrit Rautaray

The committee has also observed that there is no sign board at the site and the quarry is not operational during the joint visit. There was also no boundary pillars installed to demarcate the lease area. The present average mining depth is found to be around 22 meters, possibly due to extraction of minerals by different leaseholders over the periods. Regarding the allegation of severe environmental pollution, degradation of the ecosystem, destruction of farming and agricultural land, and damage to residential houses in nearby villages, including village Malipada under Kanpur Gram Panchayat, in the District of Khordha, no such impact is at all visible/noticed by the team during the inspection.

11. That, in reply to the averment made in Paragraph No. 4.2 of the Original Application, it is submitted that Shree Jagannath Temple Administration (SJTA), Puri, which owns the land, had invited tenders for 44 quarry sources vide Letter No. 7329 dated 07.07.2018 (Advertisement: Annexure I). The Duburi New Building Stone Quarry, located in Mouza Nijigarh Tapang, was listed at Serial No. 22. Following the bidding process, the Competent Authority has declared Sri Sukanta Kumar Biswal, Respondent No. 11, as the successful



Anant Raut

bidder for this quarry and accordingly, the lease has been granted in favour of the Respondent No. 11 for a period of ten years.

12. That, in reply to the averment made in Paragraph No. 4.3 of the Original Application, it is submitted that the quarry source was auctioned by the Shree Jagannath Temple Administration (SJTA), Puri, for a period of ten-year. The source area was subsequently surveyed by an ORSAC empanelled agency, Aerial Construction and Geo India Services Ltd., using a drone on 13.05.2025. The survey revealed that the average mining depth of the quarry was 22 meters and an excess excavation of approximately 10,742 cum of materials was excavated from the quarry for which Rs. 26, 81,700/- has already been realized from the Project Proponent by the SJTA.

13. That, in reply to the averment made in Paragraph No. 4.4 of the Original Application, it is submitted that the State Environmental Impact Assessment Authority (SEIAA) has issued E.C in favour of Sri Sukant Kumar Biswal, the Lessee vide EC Identification No. EC21B001OR180113 dated on 19.11.2021 for operation of the alleged quarry.

Anmit Rautray



14. That, in reply to the averment made in Paragraph No. 4.5 of the Original Application, it is submitted that as ascertained from the field enquiry report, a public hearing for the Golaputkhua, Duburi, Hatia, and Kalinga Hillocks stone quarry (Cluster-2), proposed for the mining of building stone/road metal in Kiajhari, Nijigarh, and Tapanga Villages, was organized on 09.09.2020 at the Tapanga High School Ground in the Khordha Tahasil, Khordha District which was published in the local Odia daily newspaper namely "Prameya," on 08.08.2020.

True copy of attendance sheet of persons attended the public hearing on 09.09.2020 is annexed herewith as

Annexure-C-7.

15. That, in reply to the averment made in Paragraph No. 4.6 of the Original Application, it is submitted that as reported by the Committee, before the grant of Environmental Clearance, a public hearing and an invitation for written responses, was carried out as per the provisions laid down by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India and the process was duly advertised in widely circulated local newspapers in both English and Odia,

Anmit Rautray



providing adequate notice to all stakeholders. The public was also invited to submit their views, comments, and objections regarding the project within 30 days of the notice's publication. The notices were published in local dailies, namely the Odia daily "Prameya" and the English daily "The New India Express," on 08.08.2020.

True copy of publication of the notice in the "The New India Express," dtd.08.08.2020 is annexed herewith as

Annexure-D-7

16. That, in reply to the averment made in Paragraph Nos. 4.7 & 4.8 of the Original Application, this deponent has no comments to offer in this regard.
17. That, in reply to the averment made in Paragraph No. 4.9 & 4.10 of the Original Application, it is submitted that during the joint visit, it has been observed that most of the area closer to the quarry has not been cultivated for the last 5 to 6 years, as reported by the local villagers who were present during the joint visit. Further, the nearest actively cultivated area is more than 200 meters away from the alleged quarry which are being cultivated only in monsoon season. It is further submitted that as per the field visit report, there are no

Anmit Rudray



sensitive locations within 500 meters of the alleged quarry. The nearest village, village roads and hamlets are located more than 1 km away from the quarry. The Committee did not find any evidence regarding degradation of soil fertility or damage to crops due to mining activity as alleged by the Applicants.

18. That, in reply to the averment made in Paragraph No. 4.11 of the Original Application, it is submitted that there are no villages within 500 metre radius of the alleged quarry. Hence, the allegation regarding frequent blasting has damaged nearby houses are false and denied. During inquiry, it is found that there is separate haulage road existing between the quarry and the main road and no vehicles transporting stone from the alleged quarry to the Highway use any village road. Hence, the allegation regarding constant movement of heavy vehicles caused air pollution and damaged to the village road is also fabricated and hence denied.

19. That, the averment made in paragraph Nos. 4.12 to 4.14 are false and denied. It is submitted that the present average quarry depth as ascertained from the drone survey conducted in May 2025 is 22 meters and during survey, an excess



Amit Rautray

excavation of approximately 10,742 cum of materials was found to have been excavated from the quarry for which Rs. 26,81,700/- including penalty has already been realized from the Project Proponent by the SJTA. Further, as suggested by the Committee, the Project Proponent has already been directed by the Mining Officer, Khordha vide his letter No. 2646 dtd.17.11.2025 for posting of pillars and wire fencing of the lease boundary and to ensure controlled blasting for protection of the lives of humans/Animal beings.

20. That, the averments made in Paragraph No. 4.15 of the Original Application are false and denied. It is submitted that no such impacts due to mining activities as alleged by the Applicants has been observed by the Joint Committee during visit to the site.

21. That, in reply to the averment made in Paragraph No. 4.16 of the Original Application, it is submitted that the Environmental Clearance (EC) in respect to the alleged quarry was issued in favour of Sri Sukant Kumar Biswal, Respondent No. 11, vide SEIAA, Odisha, Dated.19.11.2021 for operating of the alleged Stone quarry over the lease area Ac. 6.720 dec at village-Nijigarh Tapang, Tahasil-Khordha,



Amrit Rautray

Dist-Khordha. The mining plan was approved on 27.04.2019 by the Deputy Director Geology, Directorate of Geology, Bhubaneswar and Consent to Establish (CTE) was obtained vide letter No.158/ dt 15.01.2022. The CTO was issued earlier on 30.03.2022 and has further issued vide Letter No 1789/ dt. 18.05.2025 which is valid up to 31.03.2026. The lease agreement has been made on 20.01.2022 for a period of five years. The quarry is currently in its third year of operation, with a minimum guaranteed quantity of 5,055 cubic meters per annum. However, during the said period the project proponent had excavated an excess of 10,742 cum for which an amount of Rs. 26,81,700/- including penalty of Rs. 5,00,000/- has been collected by SJTA from him vide Money Receipt No. 3015 to 3019 dtd.30.08.2025.



22. That, it is further submitted that pursuant to the order of Hon'ble High Court passed in WP(C) No. 13424 of 2018 in the matter of Satyapir Srichandan vrs State of Odisha and others since, the Sub-Collector, Khordha is not the competent Authority under the provisions of OMMC Rules, 2016 for auction and sale of Minor Mineral quarries and settlement of such sources having been done by the Sub

Anisit Rukhraj

Collector, Khordha violating the statutory provisions; temporary Blasting permission issued in respect to the alleged quarry i.e. Duburi New Building Stone quarry has already been rejected by this deponent vide this office order No. 17443 dtd.23.09.2025 and the Sub-Collector-cum-Sub-Divisional Magistrate, Khordha has been requested to cancel all the lease granted in favour of different quarries of SJTA and to hand over the possession of the quarry areas to Shree Jagannath Temple Administration vide letter No. 21009 dtd.25.11.2025.

True Copy of order No. 17443 dtd.23.09.2025 and letter No. 21009 dtd.25.11.2025 is annexed herewith as

Annexure-E-7 series.

23. That, in reply to the averment made in Paragraph No. 4.17 of the Original Application, this deponent has no comments to offer in this regard.
24. That the averments made in Paragraph Nos. 5 & 6 of the Original Application is nothing but repetition of earlier paras and as such, the same may be deemed to have been replied in terms of submissions made herein above from Paragraph No. 16 & 17 of this Counter Affidavit.



Anant Rautray

25. That, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed there from and the present deponent reserves the right to file further affidavit as and when required and directed by this Hon'ble Tribunal.

Identified by
Advocate

Amrit Raturaj

Deponent

Collector & District Magistrate
Khordha

VERIFICATION

Amrit Raturaj, aged about 33 years, S/O. Raj Kishore Sastri, at present serving as Collector and District Magistrate, Khordha, do hereby solemnly affirm and verify the contents of paragraph nos. 1 to 23 of the affidavit are true to my knowledge and that I have not suppress any material facts. I sign this verification at my office on 5th day of December, 2025.

Amrit Raturaj

VERIFICANT

Collector & District Magistrate
Khordha

The above deponent being personally known to me appears before me on 05-12-25 at 04-32 AM / PM and states on oath that the contents of the affidavit are true to the best of his knowledge based on official records.

Amrit Raturaj
Deponent

Executive Magistrate, Khordha

Collector & District Magistrate
Khordha

Executive Magistrate
Khurda



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, KHORDHA

(Judicial Section)

Letter No- 18919 Dt- 24.10.25

To

The Sub-Collector, Khordha.

Sub:- O.A. No. 181/2025/EZ filed by Manoranjan Kalas and others-vrs-State of Odisha and others before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata.

Sir,

In enclosing herewith a copy of the order dtd. 25.09.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata alongwith copy of complaint petition in O.A. No. 181/2025/EZ filed by Manoranjan Kalas and others -vrs-State of Odisha and others, I am directed to say that as desired by Collector, Khordha, you are nominated as a member of the Committee as constituted by the Hon'ble NGT in the above said case on behalf of Collector, Khordha.

You are, therefore, requested to visit the site in question co-ordinating with other members of the Committee and submit the report of the Committee, pursuant to the instructions of the Hon'ble NGT under paragraph-11 of the order dtd. 25.09.2025 to this office within a period of 7 days, so as to file the same before the Hon'ble NGT on affidavit by the Collector, Khordha in due time.

Yours faithfully,

Addl. District Magistrate, Khordha

Memo No. 18920

Date 24.10.25

Copy submitted to the Member Secretary, State Environment Impact Assessment Authority, Odisha, Bhubaneswar/ Regional Officer, State Pollution Control Board, Bhubaneswar/ Deputy Director of Mines, Khordha Circle, Khordha for information and necessary action.

Addl. District Magistrate, Khordha


Collector & District Magistrate
Khordha



Phone No. 06755-220717
E-Mail ID- sdmkhordha@gmail.com
Subcol.khur-od@nic.in

**OFFICE OF THE SUB-COLLECTOR & SUB-DIVISIONAL MAGISTRATE,
KHORDHA**
(Judicial Section)

Letter No. 9554 /Judl. Date. 20.11.2025

To

The Addl. District Magistrate, Khordha

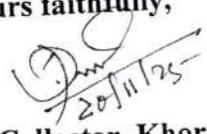
Sub: Submission of Joint Committee Report on O.A No. 181/2025/EZ filed by Manoranjan Kalas and others vs State of Odisha and others before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Ref: Your good office letter no. 18919 dtd. 24.10.2025.

Sir,

In inviting to the reference to the subject cited above, I am to submit herewith the report of the Joint Committee, which has been prepared pursuant to the directions of the Hon'ble National Green Tribunal, EZ, Kolkata, for necessary action at your end.

Yours faithfully,


20/11/25
Sub-Collector, Khordha

True copy attested.



Collector & District Magistrate
Khordha

JOINT VERIFICATION COMMITTEE REPORT ON DATED 30.10.2025 WITH RESPECT TO NEW BUILDING STONE QUARRY, DUBURI MINES, NIJIGARH TAPANG IN APPLICATION NO- 181/2025/EZ FILED BY MANORANJAN KALAS AND OTHERS VRS. UNION OF ODISHA AND OTHERS

1.0 Background:

As per the order of the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata dt. 25.09.2025 w.r.t O.A No.181/2025/EZ and as per the order of Additional District Magistrate, Khordha vide letter No.18919 dt. 24.10.2025 a joint committee was to be formed to verify the averments made in the above application filed by **Manoranjan Kalas & Others Vs. Union of Odisha & Others**. The members of the joint committee should comprise up representatives of Collector & District Magistrate, Khordha, Odisha State Pollution Control Board, and Deputy Director of Mines, Khordha and SEIAA. The committee shall visit the site to look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest the appropriate remedial action.

Accordingly, a joint committee comprising the following members was formed.

Sl. No.	Name of the Officer	Designation
1	Sri Kishor Kumar Panda	Sub-Collector & S.D.M, Khordha representing Collector & District Magistrate, Khordha
2	Sri Dillip Kumar Sahoo	Deputy Director of Mines, Khordha Circle, Khordha
3	Dr. Sohan Kumar Giri	Sr. Env. Scientist & Regional Officer, Odisha. State Pollution Control Board, Bhubaneswar
4	Sri Pradeep Kumar Nayak	Environmental Scientist, SEIAA, Odisha, Bhubaneswar
5	Sri Bibhash Ranjan Panigrahi	Tahasildar, Khordha
6	Sri Jagan Behera	Mining Officer, Khordha
7	Sri Manmath Nanda	ASO Jatni, representative of the Shree Jagannath Temple Administration

True copy attested

1/12

Collector & District Magistrate
Khordha

[Handwritten signature]

2.0 Present Status of the allegations against Stone Quarry vis-à-vis the observations made by the joint committee:

The site was visited by the above team on **30.10.2025** around 11 AM and the members of the Committee examined in detail the allegations made in the Original Application filed by the petitioner. During the joint inspection, the petitioner Shri Manoranjan Kalas and other village gentries of the nearby Malipada village were also present at the site.

Based on the site inspection and verification of the available records, point-wise observations were made as follows:

Para No.	Issues	Observations made by the Joint Committee
03	<p>The petitioner has alleged that the Environmental Clearance (EC) bearing Identification No. BC2180010R180113, granted to Duburi New Building Stone Quarry, be revoked due to alleged instances of severe environmental pollution, degradation of the ecosystem, destruction of farming and agricultural land, and damage to residential houses in nearby villages, including Village Malipada under Kanpur Gram Panchayat, in the District of Khordha.</p> <p><i>True copy attested.</i></p> <p><i>[Signature]</i></p> <p>Collector & District Magistrate Khordha</p>	<p>The site was visited by the Joint Committee on 30.10.2025 and observed the following:</p> <p>i. The said quarry source falls under a cluster (comprising 20 quarries in a single cluster) with a total lease area of 205.48 acres (83.156 ha). The Terms of Reference (ToR) for this cluster were issued by SEAC, Odisha, under letter no. 26/SEAC dated 08.01.2020. Subsequently, based on the recommendation of the State Level Expert Appraisal Committee (SEAC), the EIA & EMP report was approved by SEIAA, Odisha, under letter no. 1929/SEIAA dated 29.07.2021.</p> <p>ii. Subsequently, the Individual EC for Duburi New Building Stone</p>

[Signature]

Quarry, Nijigada, Tapanga, 22/18 over an area of 6.720 acres or 2.72 ha at Village-Nijigada Tapanga, Tahasil-Khordha, Dist- Khordha, Odisha, was issued to Sri Sukant Kumar Biswal vide EC Identification No-EC21B001OR180113 dated 19.11.2021 for production of stone 5055 cum/annum and 25275 cum in 5 year lease period.

- iii. The KML file and Google Earth map indicate that the Duburi New Building Stone Quarry was operational prior to 2010-11 by different leaseholder. It is now being operated by Sri Sukant Kumar Biswal, the current lessee/ successful bidder.
- iv. The nearest village, habitation is located more than 1 K.m away from Duburi New Building Stone Quarry, Nijigada, Tapanga.
- v. During the joint visit, it was observed that most of the area closer to the quarry has not been cultivated for the last 5 to 6 years, as reported by the local villagers who were present there during

tone copy attested.

Collector & District Magistrate
Khordha

	<p>TRUE COPY attested.</p> <p></p> <p>Collector & District Magistrate Khordha</p>	<p>the joint visit. Furthermore, the nearest actively cultivated area is more than 200 meters away, with cropping occurring primarily during the monsoon season. The joint committee did not observe any degradation of soil fertility or damage to crops due to mining activity.</p> <p>vi. The committee has observed that the quarry was not operational during the joint visit.</p> <p>vii. No boundary pillars have been installed to demarcate the lease area, and no signboard was observed at the site.</p> <p>viii. The present average mining depth is around 22 meters, possibly due to extraction by different leaseholders over various periods.</p> <p>ix. Regarding the allegation of severe environmental pollution, degradation of the ecosystem, destruction of farming and agricultural land, and damage to residential houses in nearby villages, including village Malipada under Kanpur Gram Panchayat, in the</p>
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		<p>District of Khordha, no such impact is at all visible/noticed by the team and the allegations seem concocted.</p> <p>However so far the Project Proponent has not submitted the compliance of EC conditions.</p>
4.1	<p>The applicants have challenged the action of the opposite parties in proceeding to settle the Duburi New Building Stone Quarry without duly considering the issues relating to environmental pollution, degradation of the ecosystem, loss of fertility of agricultural land, and damage to residential houses of nearby villagers caused by blasting activities. Applicants being aggrieved by the illegal operation of the Quarry have prayed for proper enquiry and investigation and for strict compliance of the Orissa Minor & Minerals Concession Rules as well as Air (Prevention and Control of Pollution) Act, 1981 r/w Environment (Protection) Act, 1986.</p>	<p>The Environmental Clearance (EC) was issued following due process, which included the preparation of an EIA & EMP report as per the ToR, a public hearing was also held on 09.09.2020 with a recommendation from the SEAC.</p>
4.2	<p>The Sri Jagannath Temple Administration (SJTA), Puri is the owner of the Duburi New Building Stone Quarry. The SJTA, Puri had been conducting auctions for the said quarry prior to the year 2018,</p>	<p>The Sri Jagannath Temple Administration (SJTA), Puri, which owns the land, had invited tenders for 44 quarry sources vide Letter No. 7329 dated 07.07.2018 (Advertisement: Annexure I). The Duburi New</p>

True copy attested.

12

Collector & District Magistrate
Khordha

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<p>settling it in favour of various successful bidders from time to time. Subsequently, the SJTA issued Advertisement No. 7329 dated 07.07.2018 inviting applications for the long-term lease of the Duburi New Building Stone Quarry. The said quarry is listed at Serial No. 22 of the table showing the Sairats of Shree Jagannath Temple Administration, Puri to be auctioned.</p>	<p>Building Stone Quarry, located in Mouza Nijigarh Tapang, was listed at Serial No. 22. Following the bidding process, the Competent Authority declared Sri Sukanta Kumar Biswal, as the successful bidder for this quarry and issued Letter No. 8934 on 16.08.2018, granting him to lease the said quarry for a period of ten years.</p>
<p>4.3 Prior to the year 2018, the earlier auction holders had excavated stone up to a depth of approximately 150 meters below the surface level, resulting in the formation of a large pond over the quarry area. Due to this condition, the local villagers had requested that the Duburi Building Stone Quarry not be put to auction again. However, despite these concerns, the Sri Jagannath Temple Administration (SJTA) issued an advertisement dated 07.07.2018, inviting lease applications from intending bidders for the said quarry.</p>	<p>The quarry source was auctioned by the Sri Jagannath Temple Administration (SJTA), Puri, vide Letter No. 8934 dated 16.08.2018, for a ten-year period. The source area was subsequently surveyed by an ORSAC-empanelled agency, Aerial Construction and GeoIndia Services Ltd., using a drone on 13.05.2025. The survey revealed that :-</p> <ol style="list-style-type: none"> a) The average mining depth of the quarry is 22 meters. b) An excess excavation of approximately 10,742 cum of materials was done for which Rs. 26,81,700/- has already been realised from the Project Proponent by the SJTA.

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4.4	The villagers came to know that the EC in respect of Duburi New Building Stone quarry has been granted to one Sri Sukant Kumar Biswal in November 2019.	The State Environmental Impact Assessment Authority (SEIAA) has issued EC to Sri Sukant Kumar Biswal, Lessee vide EC Identification No. EC21B001OR180113 dated on 19.11.2021 by following all due procedure.
4.5	In the present case, the allegation is that no notice was issued either to the villagers of Malipada or to other affected persons for the conduct of the public hearing.	A public hearing for the Golaputkhua, Duburi, Hatia, and Kalinga Hillocks stone quarry (Cluster-2), proposed for the mining of building stone/road metal in Kiajhari, Nijigarh, and Tapanga Villages, was conducted on 09.09.2020 at 10:30 AM at the Tapanga High School Ground in the Khordha Tahasil, Khordha District. The date, venue, and time of the public hearing were announced using a public address system and were also published in the local Odia daily, "Prameya," on 08.08.2020 (Annexure-II) . It is pertinent to mention here that 151 numbers of attendees were present. The participation of villagers from Malipada village is also confirmed by the attendance sheet. The attendance sheet, the public hearing proceedings, and the newspaper publication notice are attached as Annexure-III .
4.6	It is alleged that there was no substantial consultation or consent from the affected communities prior to the issuance of the	The Odisha State Pollution Control Board (OSPCB) has followed all due procedures prescribed under the EIA Notification, 2006, and its subsequent

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Collector & District Magistrate
Khordha

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	<p>Environmental Clearance (EC).The minute of proceeding of the Public Hearing dtd.09.09.2020 held at Tapang High School conducted by the Respondent No.4 clearly shows that only 5 persons have given their opinion and no nearby affected villages were allowed to participate in the said hearing.</p> <p>True copy attached.</p> <p></p> <p>Collector & District Magistrate Khordha</p>	<p>amendments. A public consultation, comprising a public hearing and an invitation for written responses, was carried out as per the provisions laid down by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India. The process was duly advertised in widely circulated local newspapers in both English and Odia, providing adequate notice to all stakeholders. The public was also invited to submit their views, comments, and objections regarding the project within 30 days of the notice's publication. The notices were published in local dailies, namely the Odia daily "Prameya" and the English daily "The New India Express," on 08.08.2020 (Notices annexed). During the public hearing, representations and concerns from local residents, community members, and other stakeholders were duly recorded, minuted, and forwarded to the appraisal authority for consideration before the grant of Environmental Clearance. The OSPCB's role remained facilitative, transparent, and strictly within the regulatory framework.</p>
4.7	<p>That after the villagers of village Malipada came to know that the EC in respect of Duburi New Building Stone Mine has been granted to</p>	<p>The EC has been granted by strictly following all term and conditions.</p>

	Respondent No.9, they approached the various authorities of the State including the Respondents and local elected representatives by filing representations.	
4.8	That, after receipt of the representations of the Applicants, Sarapanch, Kanpur Gram Panchayat, M.L.A, Khurda and Somali Sahoo, State Spoke person of Bharatiya Janata Party also sent letters to the Collector & District Magistrate, Khurda requested the said authority to cancel the lease of Duburi New Building Stone Mine.	Nothing to comment
4.9	It is alleged that since the commencement of mining activities, the agricultural lands have faced severe degradation, fertile soil has been damaged due to heavy excavation and dust generated by mining activities has settled on crops, affecting their growth and yield.	During the joint visit, it was observed that most of the area closer to the quarry has not been cultivated for the last 5 to 6 years, as reported by the local villagers who were present there during the joint visit. Furthermore, the nearest actively cultivated area is more than 200 meters away, with cropping occurring primarily during the monsoon season. The joint committee did not observe any degradation of soil fertility or damage to crops due to mining activity.
4.10	It is alleged that The Environmental clearance failed to adequately assess the impact of mining on agricultural land and neglected the health risks posed to local residents due to air and noise pollution.	The EIA notification mandates comprehensive Environmental Impact Assessment (EIA) studies for mining projects. These studies must evaluate impacts on land use, agriculture, air quality, and noise levels. The EIA

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	<p>True copy attested.</p> <p></p> <p>Collector & District Magistrate Khordha</p>	<p>report submitted by the project proponent includes baseline data for ambient air and noise quality, an assessment of impacts on agricultural land, and prescribed mitigation measures. These measures include dust suppression systems, green belt development, and operational restrictions. Public hearings are conducted to ensure the participation of stakeholders, including affected farmers and local residents. The OSPCB evaluates the EIA/EMP document and stipulates specific conditions in the CTE/CTO orders to mitigate environmental impacts and protect public health. The Environmental Clearance (EC) was issued based on the project proposal and supporting documents submitted by the proponent. These included the EIA & EMP report, the Public Hearing proceedings, the Mining Plan, the Lease sanction order, and the SEAC recommendation.</p> <p>There are no sensitive locations within 500 meters of the quarry. The nearest village, village roads and hamlets are also located more than 1 km away from the quarry.</p>
4.11	It is alleged that, due to frequent blasting, the nearby houses have sustained damage. Additionally, the	There are no villages within a 500-meter radius of the stone quarry. The allegation that frequent blasting has




	<p>constant movement of heavy vehicles has caused air pollution and has damaged the village roads.</p>	<p>damaged nearby houses is not true.</p> <p>Similarly, a separate haulage road exists between the quarry and the main connecting road (the National Highway). No vehicles transporting stone from the quarry to the highway use any village roads. Therefore, the allegation that constant movement of heavy vehicles has caused air pollution and damaged village roads is also unsubstantiated.</p> <p>The nearest hamlet is more than 1 km away. The committee did not observe any damage to houses caused by blasting, and the petitioner was unable to provide evidence of such damage.</p>
4.12	<p>It is alleged that due to extensive excavation for more than 100 feet, the excavation sites have turned out to be very dangerous for human habitat.</p> <p><i>True copy attested.</i></p> <p></p> <p>Collector & District Magistrate Khordha</p>	<p>The present average quarry depth as ascertained from the drone survey conducted in May 2025 is 22 meters.</p> <p>Further the Project Proponent was directed by the D.D.M, Khordha vide letter no. 2646 dtd. 17.11.2025 (Annexure-IV) for posting of pillars and wire fencing of the lease boundary and controlled blasting for protection of the lives of Humans/Animals.</p>
4.13	<p>That challenging the initiative of the Respondents to grant lease of the above quarry, some of the Applicants approached the Hon'ble High Court of Orissa in W.P.(C) No.8644 of 2022. On 20.07.2022</p>	<p>Nothing to comment</p>





	the Hon'ble Court was pleased to dispose of the writ petition permitting the applicants to file a fresh petition in the event anything tangible actually takes place pursuant to the above (TCN) Tender Call Notice.	
4.14	Again on 16.07.2024 another incident happened wherein a young man's body remained submerged in the said stone quarry for five days which created and to the shock of the villagers it was found that the depth of the excavation is around 200 feet due to illegal mining, this matter was also reported in the newspaper wherein it has been clearly exposed that, the said mining was been done secretly and after the E.C has been obtained, the mining process is been carried on intensely and aggressively and getting worse day by day.	During the year 2024-25, the drone survey indicates that an excess excavation of approximately 10,742 cum of material has been carried out. Accordingly, a demand notice has been issued to the lessee for the said excess mining with a demand of Rs. 26,81,700/- including penalty which has been duly realized from him.
4.15	It is alleged that Due to mining activity, the environmental consequences, such as deforestation, water contamination and air pollution can also affect the quality of life, health, and well-being of local populations. The agricultural field became barren land. Due to the explosives used for mining; large stone have been thrown to the land and crops and agricultural land have been	No such type of impacts due to mining activities has been observed by the Joint Committee.

True copy attached







	destroyed. Due to the excess depth the ground water table began to decline. The excessive excavation disrupted the natural water table, resulting in a reduced supply of water to both local farms and domestic uses.	
4.16	It is alleged that the present mining activities are being carried out illegally by Respondent No. 11, Shri Sukant Kumar Biswal, which constitutes a gross violation of the terms and conditions stipulated in the Environmental Clearance (EC).	No such type of impacts due to mining activities has been observed by the Joint Committee.
4.17	That, the Applicants also approached other authorities of the State and ventilated their genuine grievances. But all are in vain, none of them paid any attention to the approaches of the petitioner	Nothing to comment

Further, it was found that the Environmental Clearance (EC) was issued for the Duburi New Building Stone quarry over a lease area of 6.720 acres or 2.719 Ha at village-Nijigarh Tapang, Tahasil-Khordha, Dist-Khordha vide SEIAA, Odisha, Dated 19.11.2021 in favour of Sri Sukant Kumar Biswal. The mining plan was approved on dt 27.04.2019 by Deputy Director Geology, Directorate of Geology, Bhubaneswar.

Consent to Establish was obtained vide letter No.158/ dt 15.01.2022. The recent CTO was granted vide Letter No 1789/ dt. 18.05.2025 which is valid up to 31.03.2026. The lease agreement was made on dt. 20.01.2022 for ten years. The quarry is currently in its third year of operation, with a minimum guaranteed quantity of 5,000 cubic meters per annum.

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Collector & District Magistrate
Khordha

However, during the said period the project proponent had excavated an excess of **10,742 cum** for which an amount of Rs. 26,81,700/- including penalty of Rs. 5,00,000/- has been collected by SJTA from him (Money Receipt No. 3015 to 3019, **Annexure-V**). Furthermore, at present blasting permission has not been issued to the lessee due to pending clearance from the SJTA. As a result, quarry operations have been temporarily suspended. During the joint site visit on 30.10.2025, the committee observed that no machinery or equipment was present within the lease area.

Recommendations of the committee

The lessee may be directed to ensure the following scrupulously:

1. The crater created by mining must be properly fenced to prevent loss of human or animal life. Furthermore, the lessee must make suitable arrangements for the watch and ward of the mining area to prevent trespassing.
2. The fencing should be installed after additional pillar posting is completed in the presence of SJTA and local revenue officials.
3. Whenever the quarry becomes operational, the lessee must be directed to perform controlled blasting to prevent any damage to the nearby flora and fauna.
4. The lessee must operate the quarry strictly within the leased area. The DDM, Khordha; the Tahasildar, Khordha; and the local IIC are to enforce this accordingly.
5. The lessee must repair and improve the approach road, which does not pass through nearby villages but serves as an alternative passage for local people.
6. The lessee must submit compliance to the conditions as stipulated in the EC as required by the SEIAA.

Jagadish 20.11.25
Mining Officer, Khordha

Md 20.11.25
Deputy Director Mines

Shan 20/11/25
RO, SPCB

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Collector & District Magistrate
Khordha

20.11.25
Tahasildar, Khordha

MD 20/11/25
ASO, Jatani

20/11/2025
Sr. Scientist, SEIAA

20/11/25
Sub Collector, Khordha

**Attendance Sheet of Persons Attended Public Hearing
of M/s. Golaputapakhua, Duburi, Hatia and Kalinga Hillocks
Stone Quarry (Cluster-II), of Shree Jagannath Temple
Administration, Village- Kiajhari, Nijigarh, Tapanga,
Chhatrama and Jhinkijhari,
Dist- Khordha.**

Place : Tapanga High School Padia, Date: 09.09.2020, 10:30 A:M

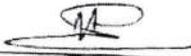
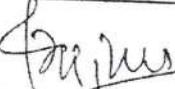
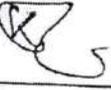
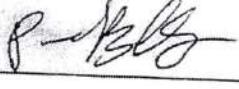
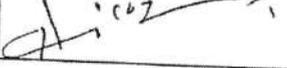
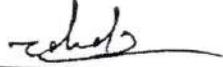
Sl. No	Name of the participants	Address of Participants	Signature
1.	Sunil Kumar Chhotu	TAPANGA	Bolui
2.	Khageswar Sundaray	chhatrama	Khageswar
3.	Santosh Keman Patra	Nijigarh Tapanga	Santosh Patra
4.	Biswaksen Patra Singh.	Nijigarh Tapanga	Biswaksen
5.	Kolar C1 Nambm.	Chhatrama Nandapur.G.P.	Kolar
6.	Prasanna Das	Zina Panchayat President.	Das
7.	Saraj Kumar Parida	Nijigarh Tapanga	Parida
8.	Susanta Kumar Parida	Nijigarh Tapanga	Susanta Kumar Parida
9.	Sandip K. Palai	NIJIGARH TAPANGA	Sandip
10.	Bisnu Prasad Hemoichand	N Tapanga	Bisnu
11.	Sahajan Khan	N. Tapanga	S Khan
12.	Samira Palai	N. Tapanga	Samira
13.	Dilip Kumar Chhotaray	N Tapanga	Dilip
14.	Asharuddin Kalapahad	N. Tapanga	Asharuddin

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Sl. No	Name of the participants	Address of Participants	Signature
15.	S.K. Panichu	N. Tapanga	
16.	Suresh Chandra Srichandru	Bepury	
17.	Ajay Kumar Samantary	Tapang	
18.	Dinesh Chandra Malwariya	Kirghari	
19.	Hemanta K. Sahoo.	Kiashani	H.K. Sahoo.
20.	Pratula Jagadev.	Tapang	
21.	Biswanath Khandaitary	Kirghari	
22.	Sitaram Rautanay	Kirghari	
23.	Pankaj Kumar Das	Dadhimadogga	P.K. Das
24.	Pradyumn Pasitosh Mohanty	Dadhimadogga	P.P. Mohanty
25.	Narayan Rautanay	Malipada	
26.	SUKANTA Sahoo	Tapanga	S. Sahoo
27.	S.K. Mantay	N.A. Tapang	Mantay
28.	Sukanta Biswal	Malipada	
29.	Pradyumna K. Khandaitary	malipada	M.K.
30.	SK. Sanki	Kaipada	
31.	Pankaj Chetani	Tapanga	
32.	Hantra Behera	Khordha	

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Sl. No	Name of the participants	Address of Participants	Signature
33.			
34.	Asim K Dand Somanath Das.	Kuma Khasm	 
35.	Pratap Kumar Guwarasigh	Tapang.	Pratap K. Guwarasigh
36.	Sorajadh Patreng	Simli	
37.	Sansaya Kumar dandali	Chhatrama Gapt.	
38.	Dambom dhur Benabishu	Goada	
39.	ପ୍ରଦୀପ ସିଂହ	ଶମ୍ଭୁ	Pr.
40.	Abhaya K Dandiguan	Chhatrama	
41.	Kaishah eh Baliarsingh	TAPANG	
42.	ପ୍ରଦୀପ ସିଂହ	ଶମ୍ଭୁ	D-D-IT
43.	Pranav Prasad Singh	TAPANG	
44.	Abhishek Kumar Patra Singh	Tapang	A.K.P. Singh
45.	ଅଭିଷେକ ପାତ୍ର ସିଂହ	ଶମ୍ଭୁ	ଅଭିଷେକ ପାତ୍ର ସିଂହ
46.			
47.	Amod Ka Verichandan SaiK Uhad	Think'Ani Tapang	 
48.	Pradeep Bhatnagar Singh	Tapang	
49.	Abhishek Choudhary Singh	Tapang	
50.	Deendra Prasad	Tapang	-

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Sl. No	Name of the participants	Address of Participants	Signature
51.	Kalabendu chhuatsingh	Nayagada Talanga	
52.	Punitu Balweshy	N. Tapan	
53.	Ambuj ballav Pattnaik	BAJPUR -	
54.	Sukunda Par Singh	Nandapur	
55.	Parasuram Dalai	Nandapur	
56.	Bisenda Kees Bahar	Bajapur	
57.	Haregan Das Dhan	naalipada	
58.	Tinath Pradhan	Deshmarchha Gadra	To Pradhan
59.	Surendra Mohan	Kherda	S. Moh
60.	Kabirath Mishra	Talanga	
61.	Pradheep Ku Jena	maelipada	P. K Jena
62.	Prasanna K Sahu	Karpada	P. K. Sahu
63.	Pradip Kumar Sahoo	Nandapur	
64.	Saheela Pradhan	N. Tapan	
65.	Sudhakar Manjary	N. Tapan	
66.	Takuma Patra	N. Tapan	
67.	Pradip Kumar Sahoo	Nandapur	
68.	Rabindra Jena	N. TAPAN	R. Jena

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Sl. No	Name of the participants	Address of Participants	Signature
69.	Sulagna Sengupta	Thirukijhari	[Signature]
70.	Manal Rayan Chatterjee	Thirukijhari	[Signature]
71.	Pradipta Jena	Nizigash Jagan	[Signature]
72.	Ashok Bhusan	Bhubaneswar	[Signature]
73.	Sarbeswar Patra	Talpa	[Signature]
74.	Bhagirathi Bairaganjan	Chhatrasana	Bhagirathi Bairaganjan
75.	Deeksha Behera	Nizigash Jagan	[Signature]
76.	Brjajitendra Hrichandi	Nizigash Jagan	[Signature]
77.	Basundh Samantaray	Nizigash Tapang	[Signature]
78.	Naba Kishor Chhabra	Nizigash Tapang	[Signature]
79.	PS K K P A	61 2101	
80.	ଅମରକାନ୍ତ ପାଣି	61 2101	
81.	ବିକାଶ ଚନ୍ଦ୍ର ପାଣି	61 2101	
82.	ଅନିଲ କୁମାର ପାଣି	ଅନିଲ କୁମାର ପାଣି	ଅନିଲ କୁମାର ପାଣି
83.	ଅନିଲ କୁମାର ପାଣି	ଅନିଲ କୁମାର ପାଣି	ଅନିଲ କୁମାର ପାଣି
84.	Bipin Sankar	Nizigash Tapang	[Signature]
85.	Nihar Rayan Handal	N. Tapang	[Signature]
86.	Prabulla Maandhaty	N. Tapang	[Signature]

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[Signature]

Sl. No	Name of the participants	Address of Participants	Signature
87.	Prasant Sekhari	N. Tapang	Prasant
88.	Sankant Roy	Nijigant Tapang	Sankant
89.	Dilip Ku Samthay	Nijigant Tapang	Dilip
90.	Dilip Ku Samthay	Nijigant Tapang	Dilip
91.	Prabin Belyasingh	Papung	Prabin
92.	Chittaranjan Choudhary	Nijigant Tapang	Chittaranjan
93.	Sangram Palatasingh	N. Tapang	NILEO
94.	Subhasish pettonak	N. Tapang	Subhasish
95.	Niranjan Khatun	N. Tapang	NIRANJAN
96.	Chittaranjan Das	Ihinkijhari	Chittaranjan
97.	Subhasish Choudhary	Nijigant Tapang	Subhasish
98.	Abhishek Choudhary	N. Tapang	ABHISHEK
99.	Nandlal Babbar Singh	N. Tapang	Nandlal
100.	Anant Maharathy	N. Tapang	Anant
101.	Amit Babbar Singh	N. Tapang	AMIT
102.	Madhusudan Patra	N. Tapang	Madhusudan
103.	Amresha Kumar Raut	N. Tapang	Amresha Raut
104.	Kannu Anjan Babbar Singh	N. Tapang	Kannu

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Sl. No	Name of the participants	Address of Participants	Signature
105.	Gourvi Shankar Jena.	N. Tapang	
106.	Swadesh Samantary	N. Tapang	
107.	mihir Jalej	"	
108.	Balu Swetelm	"	
109.	Rudrasat Saha	"	
110.	Alex. Kumar Prady Singh	N. Tapang	
111.	Pradyumna Kumar Singh	N. Tapang	
112.	Harananda Narendra Singh	N. Tapang	
113.	Achyuta nanda Deikar	N. Tapang	
114.	Akhil Kumar Jena	"	
115.	SUSANTAPRAADHAN	"	
116.	Jyoti Prasad	"	
117.	S.K. Rajan	"	
118.	M.D. Raha	N. Tapang	
119.	S.K. Kalapahar	"	
120.	Baiwatha Chhotaray	"	
121.	Rabi Narayan Chhotaray	"	
122.	Ranjit Saha	N. TAPANG	
		Jhinkijhara	

None were collected.

Sl. No	Name of the participants	Address of Participants	Signature
123.	Basant Kumar Bantik	Nisigaurh Tapang	
124.	Dileep Samantony	Jhadaga	
125.	DILIP K. BOLIAR SINGH	Nisigaurh TAPAN	
126.	Pradish Jena	Nisigaurh TAPAN	
127.	Prakash Parida	N. TAPAN	Pradish
128.	Anil. K. Bairi gyan	N. Tapanga	Indu
129.	Shyama Suresh Babubhai	N. Tapanga	Sh. Ray
130.	Pranta Chhwal Singh	N. Tapanga	
131.	Arjun Balias Singh	N. Tapang	
132.	Baloma Ma Tu	Tapanga	
133.	Lingraj Balasw.	Tapang	
134.	SK. Aslam	Tapang	SK. Aslam
135.	Alok Balabansingh	N. TAPAN	
136.	Suman Pahantesingh	N. Tapanga	
137.	Mohammed Nafis	N. Tapang	
138.	Sandeep Baliarsingh	N- Tapang	
139.	Manoranjan Chhwal	N. Tapang	
140.	BiJaya Jena	N. Tapang	

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Sl. No	Name of the participants	Address of Participants	Signature
141.	Subrat Debasingh	N. Tapanga	Subrat
142.	Babul Bahiyasingh	Nijigada Tapanga	Subrat
143.	Abdul Jasim Khan	Nijigada Tapanga	Subrat
144.	Saitam Patel	Nijigada Tapanga	A.J. Khan
145.	Chandan Parida	Nijigada Tapanga	Subrat
146.	GANNA RANJAN JAGDEV	Nijigada Tapanga	Ch. Parida
147.	SK. Sahil	N. TAPANGA	Ganna R.
148.	S.K. Sahabain	N. TAPANGA	SK Sahil
149.	Bijay Chhotray	N. TAPANGA	S.K. Sahabain
150.	Santosh Meher	Kadali Badi	Sub
151.	Biswajit Ha	Chandichan Taluk	Sub.
152.			Sub
153.			
154.			
155.			
156.			
157.			
158.			

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	STATE POLLUTION CONTROL BOARD, ODISHA (Department of Forest & Environment, Govt. of Odisha) Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar-751 012	
No. 7119 /	IND-M-PH-820	Date 07.08.2020
NOTICE		
<p>It is brought to the notice of all concerned that the State Pollution Control Board, Odisha issued an advertisement in the newspapers "The Indian Express" and "Prameya" on 18-03-2020 to conduct the public hearing in respect of M/s Shree Jagannath Temple Administration, Puri on 18-04-2020 at 8.30 A.M. at Tapanga High School Padia, Tapanga in Khordha district for Cluster - 3 Golaputakhua hillocks (28.189ha), Duburi hillocks(2.72), Hatia hillocks (32.442ha) and Kalinga Hillocks (19.805 ha) Stone Quarry (Cluster-II) of Shree Jagannath Temple Administration over an area of 83.156 Ha. at villages Klajhari, Nijagadatapanga, Chhatrama and Jhinkijhari in the district of Khordha. But due to lock down period of ongoing COVID-19, the public hearing scheduled above could not be conducted. The same public hearing is now rescheduled to be held on 09-09-2020 at 10.30 A.M. at Tapanga High School Padia, Tapanga in Khordha district.</p> <p>By virtue of Ministry of Environment, Forests & Climate Change, Government of India Notification No. S.O. 1533 (E) Dtd. 14.09.2006, the Board has been authorized to conduct environmental public hearing and as such invites suggestions, views, comments and objections on matters relating to environmental aspects of the proposed project from all the persons including bonafide residents, environmental groups and others located at the proposed site sites of displacement / sites likely to be affected.</p> <p>For the above purpose, a person will only mean:</p> <ol style="list-style-type: none"> Any person who is likely to be affected by the grant of Environmental Clearance Any person who owns his control over the project with respect to which an application has been submitted for environmental clearance. Any association of persons whether incorporated or likely to be affected by the project and / or functioning in the field of environment. Any local authority within any part of whose limit is within the neighborhood, wherein the project is proposed to be located. <p>Persons as above who desire to submit their views, comments, objections etc. relevant to the project, may do so in writing within 30 days from the date of publication of this notice addressing the same to the Member Secretary, State Pollution Control Board, Odisha through Registered Post. Besides this, persons interested to submit their views relevant to the proposed mining project in writing or orally may also do so during the public hearing to be conducted on 09-09-2020 at 10.30 A.M. at Tapanga High School Padia, Tapanga in Khordha district. Public hearing shall be conducted strictly observing guidelines contained in COVID-19 on Social Distancing and also COVID-19 SOP issued by the Government.</p> <p>Persons desirous of participating in the public hearing may go through the Environmental Impact Assessment (EIA)/ Environmental Management Plan (EMP) of the said project which will be available at the following offices. Copy of the Executive Summary both in English & Odia also available in the following offices & the same can also be downloaded from the website www.ospcbboard.org free of cost.</p> <ol style="list-style-type: none"> District Collector's Office, Khordha. District Industries Centre, Khordha. In the office of the Chief Executive Officer, Zilla Parishad, Khordha. In the Head Office of the State Pollution Control Board, Odisha, Parivesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar-12. Regional Office, State Pollution Control Board, Odisha, Bhubaneswar. Department of Forest & Environment (Environment), Govt. of Odisha, Bhubaneswar. <p>For any further clarification in the matter, the Regional Officer, State Pollution Control Board, Bhubaneswar or the Member Secretary, State Pollution Control Board, Odisha at Bhubaneswar may be contacted.</p>		
<i>The New Indian Express, 08.08.20, Page-5</i>		Sd/- MEMBER SECRETARY

True copy attested

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Collector & District Magistrate
Khordha

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, KHORDHA

(Judicial Section)

Order No- 17443 Dt- 23-9-2025

In view of the order of Hon'ble High Court passed on dated 20.07.2022 in WP(C) No. 13424 of 2018 in the matter of Satyapir Srichandan vrs State of Odisha and others, Sub-Collector, Khordha is not the competent Authority under the provisions of OMMC Rules, 2016 for auction and sale of Minor Mineral quarries. Since settlement of sources have been done by Sub Collector, Khordha violating the statutory provisions; applications for issue of temporary Blasting permission in respect of the following quarries are hereby Rejected.

SL No	Lessee Name	Stone Quarry Name
1	Rabi Saran Singh	M/s-Hatia New Building Stone Quarry(Gha), Nijagadatapang Plot No-277(P), Khata No-832/1, Mouza- Nijagadatapang
2	Rabi Saran Singh	M/s-Shankhari East West Stone quarry (KA),0 6/18 Plot No-3502(P), Khata No-849, Mouza-Kaipadar
3	Soubhagya Chandra Das	M/s Dhanias South East New Stone Quarry Plot No-2864(P), Khata No-849, Mouza-Kaipadar
4	Soubhagya Chandra Das	M/s Sankhari South New Stone Quarry(CHA), Plot No-3502(P), Khata No-849, Mouza-Kaipadar
5	Soubhagya Chandra Das	M/s Dhanias New Stone Quarry North Side(TA),Kaipadar Plot No-2847(P), Khata No-849, Mouza-Kaipadar
6	Subhransu Sekhar Padhi	M/s-Sankhari South New Building Stone Quarry(KA),04/19 Plot No-3502(P), Khata No-849, Mouza-Kaipadar
7	Subhransu Sekhar Padhi	M/s Dangarpada New Building Stone Quarry, Dangarpada Plot No-1246(P), Khata No-17, Mouza-Dangarpada
8	Pragyan Paramita Padhi	M/s Dangarpada New Building Stone Quarry(North),37/18 Plot No-1237(P), Khata No-17, Mouza-Dangarpada

true copy attached.

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9	Debendra Nath Jena	M/s Kaipadar New Building Stone Quarry, 19/18 Plot No-2825(P), Khata No-849, Mouza-Kaipadar
10	Joginath Bahubalendra	Sankhari East West New Building Stone Quarry(KHA),04/18 Plot No-3502(P), Khata No-849, Mouza-Kaipadar
11	Ram Nivas Yadav	M/s Sankhari East West Building Stone Quarry,GA,03/18 Plot No-3502(P), Khata No-849, Mouza-Kaipadar
12	Taraknath Das	M/s Dhania New Building Stone Quarry North Taraf (THA),01/19,Kaipadar Plot No-2847(P),Khata No-849, Mouza-Kaipadar
13	Sukanta Kumar Biswal	M/s-Duburi New Building Stone Quarry, Plot No-944 Khata No-832/1, Mouza-Nijagadatapang
14	Jatindra Das	M/s Dhania Building Stone Quarry South East (CHHA) or M/s-Dhania CHHA New Stone Quarry, Kaipadar, 15/18 Plot No-2864(P),Khata No-849, Mouza-Kaipadar
15	Satyapir Srichandan	M/s-Golaputkhua New Building Stone Quarry (KHA) Plot No-953(P), Khata No-832/1, Mouza-Nijagadatapang
16	Veenti Lalani	M/s Dhania New Building Stone Quarry East Taraf(JA) 12/18 Plot No-2864(P),Khata No-849, Mouza-Kaipadar
17	Manoj Kumar Sahoo	M/s Kalachua New Building Stone Quarry (JHA), 32/18 Plot No-1517(P),Khata No-17, Mouza- Dangarapada
18	Smt. Sunita Swain	M/s Dhania New Building Stone Quarry North Side(UAN) Plot No-2847(P),Khata No-849, Mouza-Kaipadar
19	Narendra Singh Malhotra	M/s Kaipadar New Building Stone Quarry(KHA),Kaipadar

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		Plot No-2864(P),Khata No-849, Mouza-Kaipadar
20	Prasanna Kumar Sahoo	M/s Hatia New Building Stone Quarry(JHA),26/18 Plot No-277(P) , Khata No-832/1,Mouza-Nijigadatapang
21	Subrat Kumar Nayak	Dhania West New Building Stone Quarry(GHA) ,10/18, Plot No-2900(P) & 2825(P),Khata No-849, Mouza-Kaipadar
22	Jagadish Sankar Sahoo	M/s Hatia New Building Stone Quarry(CHHA),24/18, Plot No-277(P) under Khata No-832/1,Mouza-Nijigadatapang
23	Prabir Kumar Hari Chandan	Hatia New Building Stone Quarry(Ta), Nijigadatapang Plot No-277(P), Khata No-832/1,Mouza-Nijigadatapang
24	Debasmita Samantray	M/s- Shankhari South(CHHA) New Stone quarry, Plot No-3502(P),Khata No-849, Mouza-Kaipadar
25	Veenti Lalani	M/s Dhania New Building Stone Quarry East Taraf(CHA) 11/18,Kaipadar Plot No-2864(P),Khata No-849, Mouza-Kaipadar
26	Satyapir Srichandan	M/S Kiajhari White Stone Quarry Plot No-755(P), Khata No-320, Mouza-Kiajhari
27	Srikanta Ranjan Badu	M/s Kaipadar New Building Stone Quarry (KA),Kaipadar Plot No-2825(P)& 2867(P),Khata No-849, Mouza-Kaipadar
28	Prangya Paramita Padhi	Kalachua New Building Stone Quarry, Dangarapada Plot No-1237 & 1246(P),Khata No-17, Mouza-Dangarapada
29	Shyam Sundar Mohanty, PAH & Legal Hire	M/s Dhania West Stone Quarry(GA),9/18,Kaipadar Plot No-2825(P),Khata No-849, Mouza-Kaipadar

True copy attested.

[Signature]

30	Rabi Saran Singh	Dhania New Building Stone Quarry(JHA), 14/18, Kaipadar, Plot No-2847(P),Khata No-849, Mouza-Kaipadar
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District Magistrate-cum-Collector,
Khordha

Memo No...17444.....Dt...23-9-2025.../

Copy to concerned applicants for information and necessary action.

R 23.9.25

Addl. District Magistrate, Khordha

Memo No...17445.....Dt...23-9-2025.../

Copy forwarded to the S.P, Khordha / Sub-Collector, Khordha / Tahasildar, Khordha & Begunia / Regional Officer, SPCB, Odisha, BBSR / DFO, Khordha / Mining Officer, Khordha , O/o- Deputy Director of Mines, Khordha Circle, Khordha / Fire Officer, Khordha for information and necessary action.

R 23.9.25

Addl. District Magistrate, Khordha

True copy attested

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Collector & District Magistrate
Khordha



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, KHORDHA

(Judicial Section)

Letter No.- 21009 Dt.- 25.11.25

To

The Sub-Collector-cum-

Sub-Divisional Magistrate, Khordha

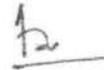
Sub:- Cancellation of different quarry lease of Shree Jagannath Temple Administration,
(SJTA), Puri.

Sir,

With reference to the subject cited above, I am to inform that the tender notice under Annexure-I invited for the auction of the different quarries of Lord Shree Jagannath Temple Administration, Puri by Sub Collector Khordha has been quashed by the Hon'ble High Court of Orissa vide order dated 20.07.2022 in W.P. (C) No. 13424 of 2018. (Copy Enclosed). In view of the said order of the Hon'ble Court, applications for issue of temporary blasting permission have already been rejected by the undersigned vide this office order No-17443 Dt.23.09.2025. (Copy Enclosed)

You are, therefore requested to cancel all the lease granted in favour of different quarries of SJTA and handover possession of the quarry areas to the Shree Jagannath Temple Administration, Puri without delay and furnish compliance.

Yours faithfully,



District Magistrate-Cum-Collector,
Khordha

Memo No. 21010 Dt. 25.11.25

Copy to the Administrative Officer, Shree Jagannath Temple Administration, Puri / Superintendent of Police, Khordha / Tahasildar, Khordha & Begunia / Mining Officer, Khordha O/o Deputy Director of Mines, Khordha Circle, Khordha for information and necessary action.



Deputy Collector, Judicial,
Collector Office, Khordha.

True copy attested.



Collector & District Magistrate
Khordha





OA No. 181/2025/EZ titled as Manoranjan Kalas and Ors versus Union of India & Others

1 message

prabhati nayak <prabhati.nayak1@gmail.com>

Sat, 6 Dec, 2025 at 4:53 pm

To: apu7law@gmail.com, secy-moef@nic.in, pbanerjeebihani@gmail.com, prabhuprasanna89@gmail.com, prabhuprasanna.gov@gmail.com, saswatapatnaik@yahoo.co.in, bisukantkumar99@gmail.com, jagannath.or@nic.in, tah.khurda@nic.in, dm-khurda@nic.in, member.secy@ospcbboard.org, ms-seiaa-or@gov.in, dir.geology@odishaminerals.gov.in, fesecc.or@nic.in, dirmms-rev@gov.in

Advance copy of counter affidavit in above mentioned matter.

Prabhati Nayak Adv
9810204963

 **OA No. 181-2025-EZ Counter Affidavit final .pdf**

7.2 MB